

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 896/92

XXXXXXXXXXXXXXXXXXXXXXXXXXXX

DATE OF DECISION 29.10.1993

Shri Narullah A. _____ Petitioner

Shri G.S.Walia _____ Advocate for the Petitioners

Versus

Union of India & Ors. _____ Respondent

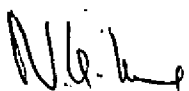
Shri S.R.Pillai _____ Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri N.K.Verma, Member (A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *W*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *W*


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 896/92

Shri Narullah A.

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri G.S.Walia
Advocate
for the Applicant

Shri S.R.Pillai
Advocate
for the Respondents

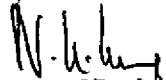
ORAL JUDGEMENT

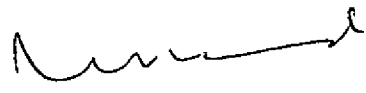
Dated: 29.10.1993

(PER: M.S.Deshpande, Vice Chairman)

We have heard the counsel. It is apparent that the applicant is exonerated ~~of~~ one of the charge^S-sheets and ~~that~~ in respect of the other charge^{the enquiry is}-sheets ~~are under~~ proceedings. The only grievance of the applicant is that the entire amount of DCRG cannot be withheld only because the other enquiry is pending even after the applicant ~~was~~ retired on 30.11.1990.

2. The only order that we need make in the circumstances is that after retaining the amount of Rs.6,000/-, in the event of other charge~~-sheet~~ being established, all the gratuity be paid to him with 12% interest within two months from the date of communication of this order to the respondents.


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.

Dated: 25.3-94

C.P. 47/95

Shri A.S. Walia, Counsel for the Contempt petitioner. Shri M.S. Ramamurthy, Counsel for the respondents.

CP No 47/94
for orders on
25/3/94

(Rm)

In our order dated 29.10.93, the direction was that after retaining the amount of Rs. 6000/- in the event of other charge being established, all the gratuity be paid to ~~the~~ ^{applicant} in the 12% interest within two months from the date of communication of the order to the respondents. On the footing ^{that} a certified copy was received by the respondents on 6.12.93, two months' period was over on 6.2.94. The C.P. has been filed on 2.3.94.

Shri M.S. Ramamurthy has filed an M.P. (unnumbered) praying for three months' time from today i.e. from 24.3.94 to comply with the order as reference has been made to the Railway Board. We are not inclined to grant this much time. Time granted to comply with the order till 21.4.94. By which date the payment should be made. We also direct that Senior Divisional Personnel Manager should remain present in the Court in case the payment is not made ^{by that date}. Put up for orders on 22.4.94. Copy of the order may be given to the parties.

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(Lakshmi Swaminathan)
m(5)

M.R. Kolhatkar
(M.R. Kolhatkar)
m(A)

dt. 25/3/94
Order/Judgment despatched
to Applicant/Respondent(s)
on 15/4/94

24/4/94

Dated: 22.4.94

Shri A.S. Walia, Counsel for the
applicant. Shri M.S. Ramamurthy,
Counsel for the respondents.

The respondents have filed
the reply today. Shri Walia states that
in the reply the respondents have
confirmed that the due payments
were made to the applicant.
In view of this C.P. 42/94
is disposed of.

JS metla
(Lakshmi Swaminathan)
M(J)

N. K. V.
(N.K. Varna)
M(B)

22/4/94
order/judgement directed
to Applicant/Respondent(s)
on 22/4/94

22/4/94